

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1242/2006

(From the judgement and order dated 27/10/2005 in DBCSA No. 615/2004 of The HIGH COURT OF RAJASTHAN AT JAIPUR)

M. RAJA Petitioner(s)

VERSUS

CEERI EDUCATIONAL SOCIETY PILANI & ANR. Respondent(s)

(With prayer for interim relief)

Date: 23/01/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s) Mr Vinay Kumar Garg,Adv.
Mr. Naresh Kumar Joshi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice confining to the question as to whether the revised pay is being paid to the petitioner with effect from 1.7.1999.

(Meenu Sethi)
ta Bhardwaj)

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Court Master

Court M